

**SECTION IIIA  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION**

**PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 17554 OF 2014  
WITH  
INTERLOCTORY APPLICATION NO. 2  
(Application for Stay)  
WITH  
CONTEMPT PETITION NO. 164 OF 2015**

**MEERUT DEVELOPMENT AUTHORITY**

**...PETITIONER**

**VERSUS**

**COMMISSIONER OF INCOME TAX, MEERUT & ANR.**

**...RESPONDENTS**

**OFFICE REPORT**

The matter above mentioned was listed before the Hon'ble Court on 31<sup>st</sup> July, 2015, when the Hon'ble Court was pleased to pass the following Order: -

**“There is a letter for adjournment circulated by learned counsel for the petitioner.**

**Last opportunity is granted to the learned counsel for the petitioner for filing his submissions.”**

It is submitted for information of the Hon'ble Court pursuant to above order and in view of letter circulated petitioner has on 24<sup>th</sup> August, 2015 filed Rejoinder Affidavit. Copy of the same is being circulated for kind perusal of the Hon'ble Court.

Service of notice is complete.

The matter alongwith application and contempt petition above mention is listed before the Hon'ble Court with this office report.

DATED THIS THE 26TH DAY OF AUGUST, 2015.

**ASSISTANT REGISTRAR**

Copy to:-

Mr. Rakesh Upadhyay, Advocate  
Mrs. Anil Katiyar , Advocate

**ASSISTANT REGISTRAR**